



**Central Administrative Tribunal
Principal Bench New Delhi,**

This the 29th Day of January, 2020

O.A. No. 2380/2016

**Hon'ble Mr.S.N. Terdal, Member (J)
Hon'ble Mr. Mohd. Jamshed , Member (A)**

Yogesh Solanki
Roll No. 87003726 (Appointment)
Aged about 26 years
S/o Sh. Naresh Kumar
R/o 147, Village Dabri, Post Office Palam
New Delhi – 110045.

....Applicant
(By Advocate : Mr. M.K. Bhardwaj with Mr. Tushar Sannu)

Vs.

1. Govt. of NCT of Delhi
Through its Chief Secretary
New Secretariat, IP Estate
New Delhi.
2. The Principal Secretary (Services)
Govt. of NCT of Delhi
New Secretariat, IP Estate
New Delhi.
3. Delhi Subordinate Services Selection Board
Through its Chairman
FC-18, Institutional Area, Karkardooma, Delhi.
4. The Director
Planning Department
Govt. of NCT of Delhi, I.P. Estate, New Delhi.

...Respondents

(By Advocate : Mr. K.M. Singh)

Order (Oral)

Mr. S.N. Terdal :

Heard Mr. M.K. Bhardwaj, counsel for applicant and Mr. K.M. Singh, counsel for respondents, perused the pleadings and the documents produced by both the parties.



2. This OA has been filed seeking the following reliefs :-

- “i) To hold and declare that the applicant is eligible to be appointed to the post of Statistical Assistant on the basis of qualifications possessed by him.
- ii) To quash and set aside the rejection notice No. 463 dated 02.05.2016 as the respondents have issued the same in-spite of applicant’s possessing the essential qualifications at both the graduation and post graduation level and direct the respondents to consider the applicant’s claim for selection and consequent appointment to the post of Statistical Assistant.
- iii) To direct the respondents to consider the applicant’s claim for appointment to the post of Statistical Assistant by treating him as eligible candidate as per the criteria prescribed in the advertisement and appoint him to the aforesaid post subject from the date of appointment of similarly placed persons with all consequential benefits.
- iv) To allow the OA with cost.
- v) Any other orders may also be passed as this Hon’ble Tribunal may deem fit and proper in the existing facts and circumstances of the case.”

3. At the time of hearing, counsel for the applicant submits that the applicant had made a representation dated 04.05.2016 which has not been decided as yet by the respondents. He further submits that this OA may be disposed of with a direction to the respondents to decide the above-said representation of the applicant.

4. Counsel for the respondents submits that the above-said representation is not addressed to the proper authorities by the applicant.

5. In view of the same, we are of the opinion that the applicant may submit comprehensive representation to the concerned authorities within 15 days from the date of receipt of certified copy



of this order and within two months, thereafter, respondents shall dispose of the same by passing a reasoned and speaking order. Accordingly, OA is disposed of. Interim direction, if any, is vacated.

There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(S. N. Terdal)
Member (J)

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